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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

OA 2126/99

New Delhi this the 23rd day of March, 2000

Hon'ble Smt. Lakshmi Swaminathan, Member (J)

Shri Bahori Singh,
S/O Shri Pusa Singh
Head Parcel Clerk
under Station Superintendent
Northern Railway,
Delhi.

... Applicant

(By Advocate Sh. B.S. Mainee, learned
counsel through proxy counsel Shri
T.C. Aggarwal)

Versus

Union of India : Through

1. The General Manager
Northern Railway,
Baroda House, New Delhi.
2. The Divisional Railway Manager
Northern Railway, State Entry Road,
New Delhi.
3. The Station Superintendent,
Northern Railway, Delhi.

... Respondents

(By Advocate Sh. R.L. Dhawan, learned
counsel through proxy counsel Ms.
Sumedha Sharma)

O R D E R (ORAL)

(Hon'ble Smt. Lakshmi Swaminathan, Member (J)

The applicant has impugned the transfer order issued by the respondents dated 16.9.99 transferring him from Delhi Division to Lucknow Division. The Tribunal's by an ad interim order dated 1.10.99 had restrained the respondents from giving effect to the impugned order dated 16.9.99.

2. In the course of the hearing, learned proxy counsel for the applicant has submitted that in the meantime, the respondents have in supersession of the impugned order dated 16.9.99 transferred the applicant from Delhi Division to Nizamuddin within the Delhi Division, by a recent order. In the circumstances, learned proxy counsel submits that the applicant is no longer interested in pressing the OA as the impugned order has since

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been cancelled and revised by the respondents themselves.

3. Noting the above facts and the submissions of the learned proxy counsel for the applicant, the OA has now become infructuous and the same is accordingly disposed of. No order as to costs.

Lakshmi Swaminathan

(Smt. Lakshmi Swaminathan)
Member (J)

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